

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos.138 & 139 of 2012

Dated: 20th November, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Ltd. Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy Ranganadhan for R.1

ORDER

The learned counsel for the Commission seeks some more time to file the reply.

Already we have given time to file the reply on two occasions, but the same has not yet been filed. However, as a last chance, the time is granted. Accordingly the learned counsel for the Commission is directed to file the Reply on or before 05.12.2012 after serving copy on the other side.

Post the matter on **14.12.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs